
(2021) 05 SEBI CK 0217

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 590 Of 2021 In Appeal No.224 Of 2020

Securities And Exchange Board Of India

APPELLANT

Vs

Gautam Thapar And Others

RESPONDENT

Date of Decision : 10-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0217

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Mustafa Doctor, Mihir Mody, Arnav Misra, Mayur Jaisingh, K. Ashar, Marezbán P. Bharucha, Sneha Jaisingh, Mehul Jain, Aniruddha Banerji, Jaidhara Shah Bharucha, Sohil Shah, Soham Banerjee, Etc.

Final Decision : Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. Both these applications are being taken up together. By an order of April 06, 2021 while disposing off the appeals we had directed the Securities

and Exchange Board of India (â??SEBIâ?) to issue a show cause notice within four weeks and decide the proceedings within six months from the

date of filing the replies. An application has been filed by SEBI seeking extension of time to issue the show cause notice.

2. After considering the matter and after hearing the learned counsel for the parties we allow the applications and direct that SEBI should issue the

show cause notice on or before May 25, 2021. Both the applications are disposed off accordingly.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these

circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.